

[Translation]

SHRI ANANTRAO DESHMUKH: Mr. Speaker, Sir, through you I want to point out to the hon. Minister that when the commodity reaches the market and the mechanism of the Government is not functioning there at that time then what is the use of such a mechanism.

[English]

SHRI TARUNGOGOI: We will buy. I am giving the assurance, whatever is offered to me. I will buy.

SHRI ASHOK ANANDRAO DESHMUKH (Parbhani): I have collected the information regarding the cost of production of different important crops of Maharashtra State from Government authorities. As the rise in the prices of fertilizer and other essential inputs including labour wages, it is very essential to consider all these factors before declaring the price of agricultural produce, otherwise our farmers will not be able to undertake the food production programme in present situation.

Therefore you are kindly requested to look into the matter seriously, otherwise our agrarians economy will be in danger our self-sufficiency will be in danger and even our economic independence will be in danger

[Translation]

I would like to hand over the attached copy to Shri Balram Jakhar (*Interruptions*)

MR. SPEAKER: No, not like this you ask your question

[English]

This is not correct. Not like this Mr. Deshmukh. This is not a private House. You should give it to him in his chamber.

SHRI V.S. VIJAYARAGHAVAN (Palghat): Is there any package program for Kerala?

MR. SPEAKER: Now the Private Members Business. Shri Arjun Charan Sethi.

MR. SPEAKER: The House shall now take up Private Members' Business. Shri Arjun Charan Sethi.

[MR. DEPUTY SPEAKER *in the Chair*]

15.31 hrs.

SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF ORISSA BILL*

[English]

SHRI ARJUN CHARAN SETHI (Bhadrak): I beg to move for leave to introduce a Bill to provide for special financial assistance to the State of Orissa for the welfare of Scheduled Casts and Scheduled Tribes and for the development, exploitation and proper utilisation of the mineral resources.

MR. DEPUTY SPEAKER: the question is:

"That leave be granted to introduce a Bill to provide for special financial assistance to the State of Orissa for the welfare of Scheduled Casts and Scheduled Tribes and for the development, exploitation and proper utilisation of the mineral resources."

The motion was adopted

15. 31 ,1/2 hrs.

SHRI ARJUN CHARAN SETHI: I introduce the Bill.

[Translation]

POPULATION CONTROL AND FAMILY WELFARE BILL*

SHRI RAJNATH SONKAR SHASTRI (Saidpur). Sir, I beg to move for leave to introduce a Bill to provide for measures control the increasing population and to

[Sh. Rajnath Sonkar Shastri]

15. 32 1/2 hrs.

encourage small family norm and for matters connected therewith.

CONSTITUTION (AMENDMENT) BILL

(OMISSION OF ARTICLES 356 AND 357)

[English]

MR. DEPUTY SPEAKER: The question is:

[English]

"The leave be granted to introduce a Bill to provide for measures to control the increasing population and to encourage small family norm and for matters connected therewith.

SHRI D. VENKATESWARA RAO (Bapatla): I beg to move for leave to introduce a Bill further to amend the constitution of India.

The motion was adopted.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI RAJNATH SONKAR SHASTRI: I introduce the Bill:

The motion was adopted

15.32. hrs.

SPECIAL EDUCATIONAL FACILITIES (FOR CHILDREN OF PARENTS LIVING BELOW POVERTY LINE BILL*

SHRI D. VENKATESWARA RAO: I introduce the Bill.

[English]

15.33 hrs.

SHRI D. VENKATESWARA RAO: (Bapatla): I beg to move for leave to introduce a Bill to provide for special educational facilities to the children of parents living below poverty line and for matters connected therewith.

PROHIBITION BILL*

[English]

SHRI D. VENKATESWARA RAO: I beg to move for leave to introduce a Bill to provide for total prohibition and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

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"That leave be granted to introduce a Bill to provide for special educational facilities to the children of parents living below poverty line and for matters connected therewith."

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